



# Rights panel issues notice to govt as fan falls on student

NEW DELHI, JULY 11

The National Human Rights Commission (NHRC) on Thursday issued a notice to the Delhi Government in connection with an injury suffered by a 14-year-old student, when a ceiling fan fell on his head in a classroom in an east Delhi school.

According to media reports, an uncle of the injured student alleged that no teacher or the principal of the school accompanied the boy to hospital after the incident on Wednesday.

The commission said media reports on the case raised serious issue of violation of human rights.

The NHRC issued a notice to the Chief Secretary of Delhi calling for a detailed report in the matter within four weeks. It also directed the Chief Secretary to ensure that the best treatment was provided to the injured student and authorities concerned were sensitised to conduct a survey at all government schools to identify and rectify

such unsafe fixtures and fittings immediately so that such incidents did not recur.

"The incident is shocking, giving true picture of the state infrastructure and maintenance of the government-run schools in Delhi. It is also disheartening, as reported in the media, that no teacher from the school accompanied the victim," the NHRC said.

The commission asked the teachers or regular staff of the institution to ensure proper medical care to the student. —PTI



Hindu, The, Delhi

Friday, 12th July 2019; Page: 4

Width: 9.21 cms; Height: 31.23 cms; a3; ID: 27.2019-07-12.38

## NHRC issues notice to govt.

**SPECIAL CORRESPONDENT**

**NEW DELHI**

Stating that the incident showed the “true picture” of government schools in the Capital, the National Human Rights Commission on Thursday issued a notice to the Delhi government over the incident of a ceiling fan falling on a student in a classroom a day before.

Taking suo motu cognisance of media reports about the incident, the NHRC sent notice to the Chief Secretary, seeking a report in four weeks.

“The Commission has further observed that the school authorities, being lawful custodian of the students, are liable to ensure their safety during school time. The incident is shocking, giving true picture of the State infrastructure and maintenance of the government-run schools in Delhi,” an NHRC statement said.

The uncle of the 13-year-old student reportedly alleged that neither any teacher nor the school principal had accompanied the victim to the hospital on the day of incident.



## एनएचआरसी ने दिल्ली सरकार को दिया नोटिस

जागरण संवाददाता, नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्कूल में छात्र के सिर पर पंखा गिरने की घटना पर संज्ञान लेते हुए दिल्ली सरकार को नोटिस जारी किया है। एनएचआरसी ने मुख्य सचिव से चार सप्ताह में पूरे घटनाक्रम की रिपोर्ट मांगी है। साथ ही मुख्य सचिव को कहा गया है कि घायल छात्र को बेहतर ढंग से इलाज मुहैया कराया जाए। इसके अलावा संबंधित विभाग एक सर्वे करें और पता लगाएं कि किसी अन्य जगहों पर ऐसी घटना की संभावना तो नहीं है? अगर है, तो उसे तुरंत ठीक किया जाए।

एनएचआरसी ने नोटिस में कहा है कि यह घटना चौंकाने वाली है। कोई शिक्षक घायल बच्चे को लेकर अस्पताल नहीं गया, जो दुर्भाग्यपूर्ण है। पूर्वी दिल्ली के एक सरकारी स्कूल में बुधवार को 13 वर्षीय छात्र के सिर पर पंखा गिर गया था। घायल छात्र के परिजनों ने आरोप लगाया था कि स्कूल के शिक्षक बच्चे को अस्पताल लेकर नहीं गए। मीडिया में प्रकाशित खबरों के बाद एनएचआरसी ने इस मामले में संज्ञान लिया है।



Statesman, Delhi

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Width: 37.08 cms; Height: 29.55 cms; a3r; ID: 17.2019-07-12.59

# Polavaram project in Andhra: Delhi HC sets aside NHRC order

**PRESS TRUST OF INDIA**

NEW DELHI, 11 JULY

The Delhi High Court has set aside a NHRC order which had terminated proceedings initiated on a complaint alleging human rights violation and forced evictions in connection with a multi-purpose irrigation project at Polavaram, in west Godavari district of Andhra Pradesh.

The National Human Rights Commission (NHRC) had dismissed the proceedings after it was informed that the Supreme Court was also dealing with the subject matter of the complaint.

The petition, filed by a person affected by the project, had sought implementa-

tion of government orders on rehabilitation and resettlement of the displaced people.

Justice Vibhu Bakhru agreed with the submission of the petitioner that he was not provided sufficient opportunity to be heard.

“In view of the above, the impugned order dated June 28, 2017 is set aside and the matter is remanded to the NHRC to take an informed view after affording the petitioner an opportunity to be heard,” the high court said and requested NHRC to take up the matter as expeditiously within a period of three months.

Advocate Sravana Kumar, appearing for the petition-

er, submitted that NHRC's assumption was incorrect and petitions filed before the top court relate to certain environmental clearances and compliance with certain other enactments which are not the subject matter of the proceedings before NHRC.

He contended that there is no overlap with the subject matter of proceeding before the apex court and the petitioner's complaint before NHRC.

The petitioner, Pentapati Pullarao, had challenged the decision of the NHRC to close the proceedings in the matter based on a news report that similar matters were pending in the Supreme Court.



# After fan falls on student, govt gets NHRC notice

TIMES NEWS NETWORK

**New Delhi:** National Human Rights Commission (NHRC) has issued a notice to the Delhi government over the falling of a fan on a 13-year-old student, Harsh, in a government school in east Delhi.

Taking suo motu cognizance of media reports, NHRC has sent the notice to the chief secretary of Delhi. Harsh, a student, was seriously injured as the fan fell and hit him on the head on Wednesday. He is admitted at Guru Teg Bahadur Hospital, where he is being treated.

“The commission has observed that the contents of media reports raise the serious issue of violation of human rights. Accordingly, it has issued a notice to the chief secretary, Government of NCT of Delhi, calling for a detailed report in the matter within four weeks. The commission has also directed the CS to ensure that the best treatment is provided to the injured student and the authorities concerned are sensitised to conduct a survey at all the government schools to identify and rectify such unsafe fixtures and fittings immediately so that



13-year-old Harsh is admitted in Guru Teg Bahadur Hospital

such incidents do not occur in the future,” said a statement from NHRC.

The commission said that the incident is “shocking”, giving the “true picture” of the state of infrastructure and maintenance of the government-run schools in Delhi.

“It is also disheartening, as reported in the media, that no teacher from the school accompanied the student who was seriously injured. Though first aid was provided to the student in the school, it would have been proper to depute a teacher or regular staff of the school to ensure proper medical care to the student and to provide moral support to his family members,” added the statement.

## Award bestowed



Chaitali Das, a social entrepreneur was felicitated with Ramon Magsaysay Award at National Human Rights Commission, Crime Bureau, Kolkata recently.

She said in her address, “Our judiciary system pronounces the verdict for a particular tenure but our society punish the person and the family for the whole life by stigmatising, let’s ignite our human value and rise against stigma.”

She further mentioned about zero tolerance to sexual abuse, rape, human trafficking and urged for gender equality, and more women participation in the workforce.



Indian Express, Delhi

Friday, 12th July 2019; Page: 6

Width: 25.92 cms; Height: 21.29 cms; a3r; ID: 29.2019-07-12.69

# Fan falls on student: NHRC issues notice to Delhi govt

*New Delhi:* The National Human Rights Commission (NHRC) Thursday issued a notice to the Delhi government in connection with the East Delhi school incident, wherein a 14-year-old student suffered an injury after a ceiling fan fell on his head in a classroom.

According to reports, the uncle of the injured student has alleged that no teacher or the principal of the school accompanied

the boy to the hospital after the incident on Wednesday.

The commission said that the reports on the case raise serious issues of violation of human rights.

The NHRC has issued a notice to the chief secretary of Delhi calling for a detailed report in the matter within four weeks. It has also directed the chief secretary to ensure that the best treatment is provided to the student. **PTI**

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## Fan mishap at school: NHRC issues notice to govt.

NEW DELHI, JULY 12, 2019

### 'Incident shows true picture of government schools in city'

Stating that the incident showed the "true picture" of **government** schools in the Capital, the National Human Rights Commission on Thursday issued a notice to the Delhi government over the incident of a ceiling fan falling on a student in a classroom a day before.

Taking suo motu cognisance of media reports about the incident, the NHRC sent notice to the Chief Secretary, seeking a report in four weeks.

"The Commission has further observed that the **school** authorities, being lawful custodian of the students, are liable to ensure their safety during school time. The incident is shocking, giving true picture of the State infrastructure and maintenance of the government-run schools in Delhi," an NHRC statement said.

The uncle of the 13-year-old student reportedly alleged that neither any teacher nor the school principal had accompanied the victim to the hospital on the day of incident.



## **NHRC issues notice to Delhi govt after ceiling fan in school falls on student**

Press Trust of India | New Delhi Last Updated at July 11, 2019 19:10 IST

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The NHRC has issued a notice to the chief secretary of Delhi calling for a detailed report in the matter within four weeks.

It has also directed the chief secretary to ensure that the best treatment is provided to the injured student and authorities concerned are sensitised to conduct a survey at all the government schools to identify and rectify such unsafe fixtures and fittings immediately so that such incidents do not recur in future.

"The incident is shocking, giving true picture of the state infrastructure and maintenance of the government-run schools in Delhi. It is also disheartening, as reported in the media, that no teacher from the school accompanied the victim student who was seriously injured," the NHRC said.

The commission said even though, first aid was provided to the student in the school, it would have been appropriate to depute any of the teachers or regular staff of the institution to ensure proper medical care to the student and to provide moral support to his family members.

## **NHRC issues notice to Delhi govt after ceiling fan in school falls on student**

*PTI* July 11, 2019 19:15 IST

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## **NHRC issues notice to Delhi govt after ceiling fan fall on student**

11 July, 2019

New Delhi [India], July 11 (ANI): The National Human Rights Commission (NHRC) on Thursday sent a notice to the Delhi government in connection with a 13-year-old student who sustained serious injuries after a ceiling fan fell on him in a government school in Trilok Puri area on July 9.

Taking suo moto cognizance, the commission has sought a detailed report in the matter within four weeks, directing the chief secretary to ensure that the best treatment is provided to the injured student.

It also asked the authorities concerned to conduct a survey at all the government schools to identify and rectify such unsafe fixtures and fittings, immediately so that such incidents do not recur in future.

"The school authorities, being lawful custodian of the students, are liable to ensure their safety during school time. The incident is shocking, giving true picture of the state infrastructure and maintenance of the government-run schools in Delhi. It is also disheartening, as reported in the media, that no teacher from the school accompanied the injured student," the NHRC said.

The student identified as Harsh got seriously injured in the incident. First-aid was provided to him by school authorities. He was later taken to the Lal Bahadur Shastri Hospital. The doctors at the hospital opined that the condition of the victim was serious and they referred him to Guru Teg Bahadur Hospital.

The uncle of the victim has reportedly stated that being a poor man with earning of Rs 9,000 per month, he does not have sufficient money for the treatment of the boy.

"He has also alleged that he never got permission to go inside the school and he could not see the conditions in which children study in the school. It is further alleged by him that the principal of the school or any teacher did not even meet family members of the victim," NRC said while quoting media report.

## **Rights panel issues notice to govt as fan falls on student**

New Delhi, July 11

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According to media reports, an uncle of the injured student alleged that no teacher or the principal of the school accompanied the boy to hospital after the incident on Wednesday.

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